Bill No 3 of 1997

THE PUNJAB COURTS (DELHI AMENDMENT) BILL ,1997 *

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-Eighth year of the Republic of India as follows:-

Short title, and 1. (1) This Act may be called the Punjab Courts commencement (Delhi Amendment) Act, 1997.

(2) It shall come into force on such date as may be

notified in the Official Gazette by the Government of

the National Capital Territory of Delhi

in this behalf.

Amendment of Punjab In the Punjab Courts Act 1918 (Punjab Act No. 6 of Courts Act, 1918 1918) as extended to the National Capital Territory (Punjab Act No.6 of 1918) of Delhi, after section 21 the following new section

21-A shall be inserted, namely:-

21 A - Assignment of function of the District an Additional District Judge any of the functions of the District Judge to Additional District Judge including the functions of the District Judge including the functions of the District Judge including the functions of possible to the District Judge including the functions of the District Judge including the function of the District Judge included t

District Judge. receiving and registering cases and appeals, which but for such

assignment of functions, could be instituted in the Court of the District Judge, and in

the discharge of those functions the Additional District judge shall

notwithstanding anything contained in the Act, exercise the same powers as the

District Judge.

* i) Introduced on 18-3-1997

ii) Passed on 19-3-1997 iii) Assented on 03-04-1997

iv) Published in the

Gazette on 07-04-1997